

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

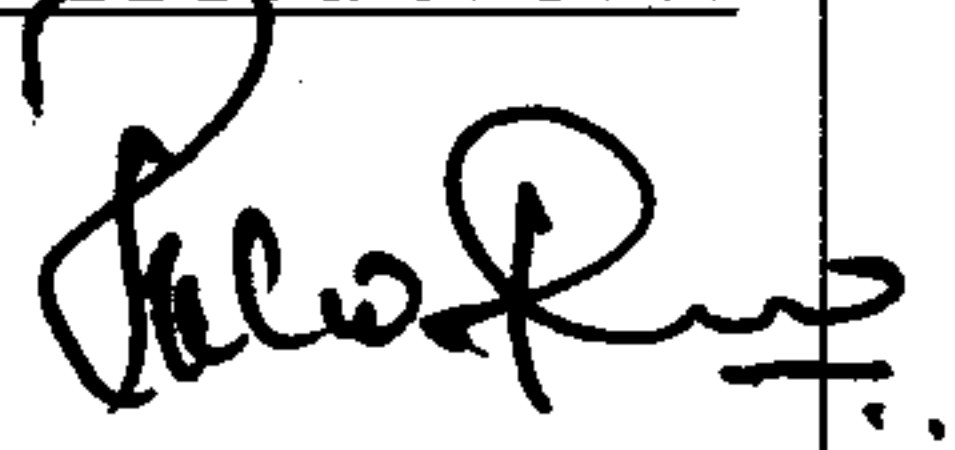
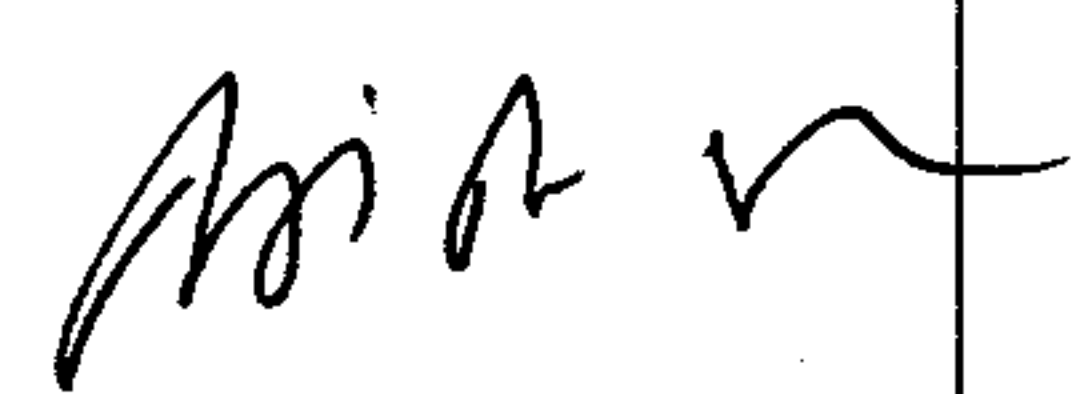
IA no. 312/2017 in C.P. (I.B) No. 73/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: CoC (Shiv Cotgin Pvt Ltd.)
V/s.
Prem Laddha IRP
Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kathwari	Advocate	Applicant	
2.	ANIP A GANDHI	Advocate	Applicant	

ORDER

Learned Advocate Anip Gandhi with Learned Advocate Mr. Raju Kotahri present for Applicant. None present for Respondent in IA 312/2017.

Letter dated 23.10.2017 received from IBBI confirming the name of Mr. Manoj Gangwal as Resolution professional.

Hence, Mr. Manoj Gangwal is appointed as Resolution Professional under section 22 of the Code.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.